

OA 525/2005
Dated 27.2.2007

Shri N.K.Sinha, ld. ASC for the respondents.

ORDER [ORAL]

On calls, no one appears on behalf of the applicant. From the order dated 5.1.207 it will appear that the respondents were given a last chance for filing written statement and it was directed that the case would be listed under the heading 'admission on notice' and if the written statement was filed with cost, the respondents ^{might} make a prayer for its acceptance failing which the pleadings would be treated as complete and the matter would be heard on the basis of materials available on record. The ld. counsel for the respondents, however, submits that he is filing written statement today in the office but he has not paid cost as yet.

2. That being the position, the case has been called out for hearing on admission.
3. From perusal of the record it appears that on the last several dates ~~else~~ none had appeared for the applicant.
4. In such circumstances, this application not pressed today, is dismissed for non prosecution.



[P.K.Sinha]VC

mps.